TRIPURA



GAZETTE

Published by Authority

Agartala, Saturday, October 30, 2021 A. D. Kartika 8, 1943 S. E.

CONTENTS

PART— I Orders and notifications by the Government of Tripura, the high Court, Government Treasury etc,	Assembly; and Bills published before introduction in that Assembly
Price IndexNil	PART-VI— Bills introduced in the Parliament of India, Report of Select
PART—II— Advertisements, NoticesNil	Committees presented to Parliament; and Bills published before introduction in Parliament
PART—III— Acts of Tripura LegislatureNil	Delote ittii oddolioti iii i dillatilett

PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FOREST DEPARTMENT.

No.F.7 (135)/For/FP-2015/Part-II/25950-999

Dated, Agartala, the 11th October, 2021.

NOTIFICATION

In exercise of the powers conferred by section 41, 42 and 76 of the Indian Forest Act, 1927, the Government of Tripura hereby makes the following rules further to amend the Tripura Forest Transit Rules, 1952, here-in-after referred to as the Principal Rules, namely:

1. Short title and commencement:-

- i) These Rules may be called the Tripura Forest Transit (6th Amendment) Rules, 2021.
- ii) They shall come into force from the date of their publication in the Tripura Gazette.

2. In the principal rules, for rule 12A, the following rule shall be substituted, namely:-

"12A. Transport of Bamboo and Bamboo products:

- (i) Bamboo grown in non-forest land are exempted from royalty and Bamboo Pass.
- (ii) Extraction of Bamboo grown in forest land are also exempted from royalty, but will require payment of 5% of purchase price as contribution to the local JFMC revolving fund. In addition the statutory access and benefit sharing fee shall be collected @ 3% of purchase price from traders and @ 5% of purchase price of bamboos from manufacturers as per notification dated 21st November, 2014 for "Guidelines on Access to Biological Resources and Associated Knowledge and Benefit Sharing Regulations, 2014" of National Biodiversity Authority. MoEF & CC made under the Biological Diversity Act, 2002, The local Forester/Forest Guard may issue the bamboo pass in Form F2 (green colour) appended to these Rules, on receipt of payment of charges due to the JFMC, Biodiversity Management Committee (BMC) and Tripura Biodiversity Board (TBB).
- (iii) For exporting green bamboo outside the State, no pass may be necessary. However, if a person exporting bamboo outside the state needs such a pass, bamboo pass may be issued by the Sub-Divisional Forest Officer/Wild Life Warden, in Form F3 (blue colour) appended to these rules, on an application made to the Sub-Divisional Forest Officer/Wild Life Warden and such pass shall be considered as the national permit.
- (iv) No General Pass (GP)/ Transit Pass (TP)/ export duty shall be enforced for felling and transportation of bamboo within and outside the State.
- (v) There shall be no restriction on movement of finished bamboo products or value added bamboo products".
- 3. Form F1 appended to the principal rules shall be omitted.

By order of the Governor,

Shakti Kant Singh Additional Secretary to the Government of Tripura.